

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

09. CP No.060/00100/2016 IN O.A. No.060/00461/2016

(DR. ANITA SINHA MALHOTRA VS. DR. A.R. SIHAG)

31.08.2016

Present: Sh. R.S. Bains, counsel for the applicant.

1. Heard learned counsel for the applicant.
2. Issue notice to the respondent returnable within four weeks.
3. List on 03.10.2016.

As —

(RAJWANT SANDHU)
MEMBER (A)

rishi

*Notice issued
on 1/9/16.
Service is
complete.
W& not
filed.*

*8/9/16
23/9/16*

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

16. CP No.060/00100/2016 IN OA No.060/00461/2016

(DR. ANITA SINHA MALHOTRA VS. DR. A.R. SIHAG)

03.10.2016

Present: Sh. R.S. Mehal, proxy for Sh. R.S. Bains, counsel for the applicant.

1. Respondent has appeared through counsel Sh. B.B. Sharma. He has stated that respondents no.1 & 2 to the OA have filed writ petition against the order of the Tribunal. Notice of motion as well as notice re-stay has been issued in the writ petition which is now fixed for 07.12.2016. However, respondent in the Contempt Petition (Respondent no.3 in the OA) has not preferred any writ petition against the order of the Tribunal nor there is any interim stay against the implementation of the ~~OA~~ ^{order}. Presently steps are to be taken by the respondent herein to implement the order of the Tribunal.
2. Counsel for the respondent prays for and is granted four weeks time to file response / compliance affidavit.
3. List on 02.11.2016.


(RAJWANT SANDHU)
MEMBER (A)


(JUSTICE L.N. MITTAL)
MEMBER (J)

rishi

*Response/
compliance
affidavit
not filed*

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

28/45. C.P. No.060/00100/2016
M.A. No.060/01333/2016 IN
O.A. No.060/00461/2016

(DR. ANITA SINHA MALHOTRA VS. DR. A.R. SIHAG)

02.11.2016

Present: Sh. Mohan Singh Chauhan, vice Sh. R.S. Bains, counsel for the applicant.
Sh. B.B. Sharma, counsel for the respondents.

1. M.A. No.060/01333/2016 is allowed and compliance report filed by the respondents is taken on record.
2. Learned counsel for the parties are in agreement that instant C.P. has been rendered infructuous as the respondents have granted benefit to the applicant.
3. Accordingly, the C.P. is dismissed as having been rendered infructuous. Notices issued are discharged.

**(UDAY KUMAR VARMA)
MEMBER (A)**

'KR'

**(SANJEEV KAUSHIK)
MEMBER (J)**